

WWW.LIVELAW.IN

No.79/RG/Spl./Misc. dated 17.04.2021

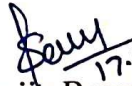
ORDER

**Re: Situation arising due to outbreak of
the Novel Coronavirus (COVID-19)**

In view of Order No.1380-HIII (5)/2021/6132 dated 16.04.2021 issued by the office of the Advisor-cum-Chairperson, State Disaster Management Authority, UT Chandigarh and considering the prevailing situation due to outbreak of the novel coronavirus (COVID-19) in the States of Punjab, Haryana and UT Chandigarh and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; the Hon'ble Administrative Committee in consultation with the Additional Solicitor General, Union of India, Advocate Generals for the State of Punjab and Haryana, Senior Standing Counsel, U.T. Chandigarh Administration, President and Secretary High Court Bar Association Chandigarh and President, Senior Advocates Bar Association has resolved that all the Hon'ble Benches will hear the cases through Video Conference w.e.f. 19.04.2021, for the time being.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

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(Sanjiv Berry)
Registrar General
17.04.2021